

THE ORISSA GAZETTE

PUBLISHED BY AUTHORITY

No. 11

CUTTACK, FRIDAY, MARCH 12, 1943

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT

NOTIFICATION

The 9th March 1943

No. 744-C.—The following notifications by the Government of India are republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

FINANCE DEPARTMENT (CENTRAL REVENUES)

CUSTOMS

Simla, 2nd January 1943

No. 1—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to direct that the notification of the Government of India in the Finance Department (Central Revenues) No. 61-Customs, dated the 10th September 1932, shall be cancelled.

Simla, 21st January 1943

No. 3—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to prohibit the bringing into British India of any document containing any words, signs or visible representations of the nature described in sub-section (1) of section 4 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931).

M. SLADE

Joint Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 2nd March 1943

No. 3445—Com.-18/43-Com.(C).—The following notification, issued by the Government of India, Department of Supply, is republished for general information.

By order of the Governor

W. W. DALZIEL

*Secretary to Government**New Delhi, 4th February 1943*

No. S.S./138/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. *Short title and extent*—(i) This Order may be called the Bleaching Powder and Chlorine Control Order, 1943.

(ii) It extends to the whole of British India.

(iii) It shall come into force on the 10th February 1943.

2. *Definitions*—In this Order, unless there is anything repugnant in the subject or context—

(a) "Bleaching powder" includes any compound of chloride of lime or calcium hypochlorite containing more than 10 per cent of available chlorine;

(b) "Chlorine" means chlorine either in gaseous or liquid form;

(c) "licensing authority" means the Controller of Heavy Chemicals appointed by the Central Government;

(d) "manufacturer" means a person who produces bleaching powder and/or chlorine for sale;

(e) "importer" means any person who imports bleaching powder and/or chlorine;

(f) "form" means a Form appended to this Order.

3. *Prohibition of sale and purchase except through permits*—No manufacturer or importer shall sell or otherwise transfer bleaching powder or chlorine except on the authority of and in accordance with a permit issued under this Order.

4. *Applications*—Persons wishing to purchase or otherwise acquire bleaching powder or chlorine shall apply—

(i) in triplicate in Form I to the Chemicals Directorate, Directorate-General of Supply, New Delhi, where the bleaching powder or chlorine is required for the execution of defence orders for goods other than cotton textiles;

(ii) in triplicate in Form II to the Deputy Director-General, Cotton Textiles Directorate, Bombay, where the bleaching powder or chlorine is required for cotton textiles purposes; and

(iii) in duplicate in Form III to the Controller of Heavy Chemicals, Post Box No. 107, New Delhi, in all other cases.

5. *Procedure on receipt of application*—On receipt of an application under sub-clause (i) or (ii) of clause 4, the authority specified therein shall check it, and—

(a) if prepared to recommend the grant of a permit, shall forward the application to the licensing authority with such remarks as it may deem fit to make; and

(b) if not so prepared, shall reject the application and inform the applicant accordingly.

6. *Restriction on the powers of licensing authority :*

(I) The power of the licensing authority to grant or refuse permits under this Order shall be subject to the general or special instructions, including any Order of priority, issued from time to time—

(a) by the Chemicals Directorate, Directorate General of Supply, or the Deputy Director General, Cotton Textiles, as the case may be, in the case of applications forwarded under clause 5 ; and

(b) by the Central Government in the Commerce Department in all other cases.

(II) No permit for civil purposes shall be issued unless all the requirements of defence orders and public health purposes have been met.

(III) The permit shall be issued in accordance with Part C of form I or II or Part B of Form III, as the case may be. One copy will be retained by the licensing authority and another forwarded to the applicant who shall hand it over to the seller when he obtains the supply from him.

7. *Power to fix prices*—The Central Government may, by notification in the official Gazette fix from time to time the price or prices at which manufacturers or importers shall supply bleaching powder or chlorine to consumers and the licensing authority may, in issuing a permit specify the price so fixed and the manufacturer shall charge only at such rates during the period specified in permit.

8. *Returns*—All manufacturers and importers shall submit to the licensing authority before the seventh day of each month a true return in Form IV showing the stocks produced, imported consumed or disposed of during the last preceding month.

THE BLEACHING POWDER AND CHLORINE CONTROL ORDER, 1943

FORM I

[See clause 4(i)]

Application for permission to acquire bleaching powder/chlorine for defence purposes (other than cotton textiles)

(To be submitted in triplicate to the Directorate General of Supply, Chemicals Directorate, New Delhi)

(To be filled in by the applicant)

PART A

1. Name and address of applicant.....

2. Quantity required—

								Tons.	Cwt.
Bleaching powder		
Chlorine		

3. Particulars of the Supply Department Order No. and date or full particulars.....

Signature of applicant
Date.....

(For use in Directorate General of Supply)

PART B

Quantity to be released—

								Tons.	Cwt.
Bleaching powder		
Chlorine		

Recommended to Controller, Heavy Chemicals, for further action.

Signed.....
Chemicals Directorate
Date.....

(For use by the Controller, Heavy Chemicals)

PART C

Serial No.

Permit No.

The applicant abovementioned is hereby authorised to purchase bleaching powder/chlorine in quantities and at the price indicated below from.....

	Quantity		Rates	
	Tons.	Cwt.	Rs.	a.
Bleaching powder
Chlorine

per
per

2. This permit will hold good up to theday of.....19 or such further date as may be extended by me.

Controller of Heavy Chemicals
Date.....

THE BLEACHING POWDER AND CHLORINE CONTROL ORDER, 1943

FORM II

[See clause 4(ii)]

Application for permission to acquire bleaching powder/chlorine for cotton textile purposes

(To be submitted in triplicate to the Deputy Director General, Cotton Textiles, Ballard Estate, Bombay)

(To be filled in by the applicant)

PART A

1. Name and address of applicant.....
2. Quantity required—

Bleaching powder	Tons.	Cwt.
Chlorine		
3. Purposes for which required (Give Supply Department Order No. and date, or full particulars when required for Defence purpose).....

Signature of applicant.....

Date.....

(For use in the Office of the Deputy Director General, Cotton Textiles, Bombay)

PART B

- Quantity to be released—
- | | | |
|--------------------------|-------|------|
| Bleaching powder | Tons. | Cwt. |
| Chlorine | | |
- Recommended to Controller, Heavy Chemicals, for further action.

Signed.....

Cotton Textiles Directorate

Date.....

(For use by the Controller, Heavy Chemicals)

PART C

Serial No.....
Permit.....

The applicant abovementioned is hereby authorised to purchase bleaching powder/chlorine in quantities and at the prices indicated below from.....

	Quantity	Rates
	Tons. Cwt.	Rs. a.

Bleaching powder		
Chlorine		

2. This permit will hold good up to the.....day of.....19 or such further date as may be extended by me.

Controller of Heavy Chemicals

Date.....

THE BLEACHING POWDER AND CHLORINE CONTROL ORDER, 1943

FORM III

[See clause 4 (iii)]

Application for permission to acquire bleaching powder/chlorine for essential civil purposes, other than cotton textiles

(To be submitted in duplicate to the Controller of Heavy Chemicals, Post Box No. 107, New Delhi)

(To be filled in by the applicant)

PART A

Application

1. Name and address of applicant.....
2. Quantity required—

Bleaching powder	Tons.	Cwt.
Chlorine		
3. Purpose for which required.....
(Full details essential).....

Signature of applicant.....

Date.....

PART B

Serial No.....

Permit.....

The applicant above mentioned is hereby authorised to purchase bleaching powder/chlorine at the prices indicated below from.....

	Quantity		Rates	
	Tons.	Cwt.	Rs.	a.
Bleaching powder
Chlorine

2. This permit will hold good up to the.....day of.....19 or such further dates as may be extended by me.

Controller of Heavy Chemicals
Date.....

THE BLEACHING POWDER AND CHLORINE CONTROL ORDER, 1943

FORM IV

(See clause 8)

Monthly return to be submitted by manufacturers and importers before the 7th of each month

For the month of.....19

Name of the manufacturer/importer.....

Address.....

	Stocks	Quantity				Remarks
		Bleaching powder		Chlorine		
		Tons.	Cwt.	Tons.	Cwt.	
1. Stock held at the end of the preceding month as shown in the last return	
2. *Stock produced	
3. Stock imported	
4. Total of items 1 to 3	
5. Stocks disposed of as per details given in the following Schedule	
6. Stock held at the end of the month (being item 4 minus item 5)	

* Mention in the remarks column the form in which produced

SCHEDULE

Name	Date of delivery	Permit		Quantity		
		Number	Date	To whom delivered*	Tons.	Cwt.
Bleaching powder					
Chlorine					

* If the Chemical is used by yourself, please state the purpose for which it was so used

I/We certify that the above is a true return for the month of.....1943.

Signature of manufacturer/importer

Date.....

To

The Controller of Heavy Chemicals,
Post Box No. 107,
New Delhi.

M. R. BHIDE
Deputy Secy. to the Government of India

The 3rd March 1943

No. 3513—IIC-8/42-Com.(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

COMMERCE—WAR

New Delhi, 30th January 1943

No. 91-C.W.(6)/42—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 91-C.W.(1)/42, dated the 7th February 1942, namely:—

In the Schedule annexed to the said notification—

I. in Part A—

(a) in item 7, for entry (ii), the following entry shall be substituted, namely:—

“(ii) Dry salted or dry (arsenicated or otherwise) cow hides (trimmed) according to trade custom) from 9 lbs. upwards.”

(b) in item 7, after entry (iv), the following entry shall be inserted, namely:—

“(v) Hides cut into pieces of any weight or size, other than trimmings (glue pieces).”

(c) in item 11, after entry (iii), the following entry shall be inserted, namely:—

“(iv) All unwrought leather from buffalo, cow or calf hide in the form of cut pieces, or cut components (leather goods, semi-manufactured).”

II. in Part C, in item 8, after entry (xix), the following entry shall be inserted, namely:—

“(xix-a) Sodium cyanide.”

III. in Part D—

(a) for item 6, the following item shall be substituted, namely:—

“6. Coal and coke; charcoal.”

(b) for item 22, the following item shall be substituted, namely:—

“22. Mica; articles made mainly or wholly of mica.”

(c) for item 26, the following item shall be substituted, namely:—

“26. Oilseeds, all sorts.”

(d) after item 27A, the following item shall be inserted, namely:—

“27B. Polishes and compositions for application to leather, metals or wood.”

IV. in Part E, item 6 shall be omitted.

S. N. RAY
Joint Secy. to the Govt. of India

The 5th March 1943

No. 3671-Com.(C).—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

New Delhi, 18th February 1943

No. L.825—In pursuance of sub-clause (c) of clause 4 of the War Injuries Scheme, 1942, the Central Government is pleased to notify the following classes of persons for the purposes of the said sub-clause, namely:—

(i) persons receiving full time instruction at a university, college, school or other educational establishment; and

(ii) persons who for less than full remuneration are undergoing training for any trade, business, office, employment or vocation.

H. C. PRIOR
Secy. to the Govt. of India

The 8th March 1943

No. 3846—Com.-10/43-Com.(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 6th February 1943

No. 5-W.R.I. (F.)/43—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942), the Central Government is pleased to direct that the following further amendment shall be made in the War Risks (Factories) Insurance Rules, 1942, namely:—

To sub-rule (1) of rule 5 of the said Rules, the following further proviso shall be added, namely:—

“Provided further that when any plant and machinery appertain to more factories than one such plant and machinery may be insured separately under a single policy.”

S. N. RAY
Joint Secy. to the Govt. of India

The 5th March 1943

No. 387—IIC-4/43-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

CUSTOMS

Simla, 21st January 1943

No. 3—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to prohibit the bringing into British India of any document containing any words, signs or visible representations of the nature described in sub-section (1) of section 4 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931).

M. SLADE
Joint Secy. to the Govt. of India